# [Mr. Chairman]

members of the House to be a member of the Samsad (Court) of Visva Bharati on the expiry of the term of office of Shri Ganga Sharan Sinha as a Member of the said Samsad."

*The motion was adopted.* 

### REFERENCE TO THE REPORTED STATEMENT OF WEST GERMAN CHANCELLOR ON KASHMIR AND HIS FLYING OVER GILGIT

SHRI A. M. TARIQ (Jammu and Kashmir): Mr. Chairman, yesterday I gave you notice of a very important matter and that was regarding the visit of the West German Chancellor to Pakistan and his statement on Kashmir and his flying over Gilgit . . .

MR. CHAIRMAN: You gave it?

SHRI A. M. TARIQ: Yes. It was for to-day. I would like to know whether you have accepted it.

MR. CHAIRMAN: I am getting it.

### ANNOUNCEMENT *RE.* PROGRAM-ME OF ELECTION TO THE SAMSAD (COURT) OF VISVA BHARATI

MR. CHAIRMAN: I have to inform the Members that the following dates have been fixed for receiving nominations and for holding election, if necessary, to the Samsad (Court) of Visva Bharati:

- 1. Number of Members to One be elected.
- 2. Last date and time 4th December, for receiving nominations. 1967 (up to 3 p. m.).
- 3. Last date and time 5th December, for withdrawal of 1967 (up to 3 candidature. p.m.).
  - 4i Date and time of 7th December, election. 1967 (between 3 and 5 p. m.)i
- 5. Place of election. . . Room No 63, First Floor, Parliament House, New Delhi.
- 6. Method of election Proportional representation by means of the single transferable vote.

# ANNOUNCEMENT *RE*. GOVERN-MENT BUSINESS

Government Business

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIA-MENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL): Sir, on behalf of the Leader of the House, I beg to make a statement on the Government's business during the week commencing 4th December, 1967.

Government business during the week commencing 4th December, 1967, will consist of:

- (1) Consideration of a motion regarding the statement made by the Minister of Home Affairs on the 30th November, 1967, regarding the West Bengal situation.
- (2) Consideration and passing of:
  - The Dock Workers (Regulation of Employment) Amendment Bill, 1967
  - The Maternity Benefit (Amendment) Bill, 1967.
- (3) Consideration and return of the following Bills, as passed by Lok Sabha:
  - The Court Fees (Delhi Amendment) Bill, 1967.
  - The Taxation Laws (Amendment) Bill, 1967.
- (4) Consideration and passing of the Coal Bearing Areas (Acquisition and Development) Amendment Bill, 1967.
- (5) Discussion on the Report (1965) of the Enquiry Committee on Small Newspapers, laid on the Table of the Rajya Sabha on the 9th March, 1966, on a motion to be moved by Shri Sundar Singh Bhandari and others on Tuesday, the 5th December, 1967, at 4 p. m.

SHRI BHUPESH GUPTA (West Bengal): Sir, our motion is quite clear. Now suddenly the Home Minister's motion has come.

MR. CHAIRMAN: Both the motions will come.

SHRI BHUPESH GUPTA: But when?

MR. CHAIRMAN: On the same day, that is, Monday.

SHRI BHUPESH GUPTA: But it has not been read out.

SHRI I. K. GUJRAL: What has to be read out? The hon. Member has not paid attention to what I have said. I have clearly said "consideration of a motion". I have not read the motion.

SHRI BHUPESH GUPTA: "A motion"—this kind of vagueness is not needed. Now there are two things: one is that Mr. Chavan made a statement and then on that he has moved a motion . . .

SHRI B. K. P. SINHA (Bihar): He has read out the list of Government business. Your motion, Mr. Gupta, is not Government business, but it will be taken up with that. That is the position. How can he mention your motion as part of Government business?

SHRI I. K. GUJRAL: The hon. Member is well aware of the procedure. During the week-end, we read out the business of the Government to be taken up the next week. The detailed business paper is always drafted by the Secretariat of the Rajya Sabha and, therefore, the motion, etc., will be set out in that, not by us.

SHRI BHUPESH GUPTA: I know that, but when we give one motion, you give another motion on the same thing. Anyhow, Sir, I am not quarrelling about it. But this much is clear that this is coming. The point is this that then we will be told that the two 1 P.M. motions would be taken up together. My motion is specific, namely, that the Governor should be dismissed. There is also the Home Minister's motion. These two motions are separate. Mine is a substantive motion where Governors are discussed. That should not be confused with the motion on the Bengal situation. Many other things may come in the other motion as to what happened in the Assembly, whether some individual threw something at Prafulla Chandra Ghosh or a bomb was thrown at the Speaker. All these things should not come in my motion. My motion deals specifically with the role the Governor Therefore I would like to impress upon the
House that the matter is serious. Generally we do not discuss such things but in view of the gravity of the situation and the popular feelings, I request that my motion should be taken up on Monday, because even before Mr. Chavan came and made the statement in this House, I left the motion here on the Table. Therefore I think that my motion, as far as the Governor is concerned, should be taken up separately and on Monday and then the other motion may come. I am not objecting to that.

Then, Sir, what has happened about the C.I.A.?

MR. CHAIRMAN: The C.I.A. will come up.

SHRI I. K. GUJRAL: It will come next week. (Interruptions.) Sir, may I tell Mr. Bhupesh Gupta that we are going to discuss the C.I.A. the week following? In this week unfortunately we could not get time because of the priority that has been given to the West Bengal motion and also because for quite some time now the discussion on the Small Newspapers Report has been pending and in every Session there has been pressure from the Members that this should be given priority.

SHRI BHUPESH GUPTA: I can Understand that. But the two motions should be separated.

श्री राजनारायण (उत्तर प्रदेश) ! श्रीमन्, यह सिंह साहब की मोनोपली नहीं है कि जब चाहें तब बोलने लगें। मैं भी खड़ा हुआ हूं। मैं चाहता हूं कि आप हमारी बात सुन लें।

SHRI B. K. P. SINHA: Sir, I have risen to speak.

श्री राजनारायण: यानी मैं बैठ जाऊं। कल से मैं आप की बात मानने से इन्कार कर द्गा। मैं विनम्प्रता से कह रहा हूं कि अगर यही तरीका चलेगा कि अगर सिंह साहब खड़े हों तो आप उनको बोलने दो और भूपेश जी अंग्रेजी में बोलते हैं इसलिए उनको प्रायरिटी मिल ही जाती है तो...

MR. CHAIRMAN: You ought **not** to cast a reflection like that. I am very considerate so far as Mr. Rajnarain is concerned. That you should say that I am unjust is very wrong and is not just.

श्री राजनारायण : श्रीमन्, मैं आपसे निवेदन कर रहा हूं कि आप कभी कभी हमारे साथ इनजस्टिस करते हैं।

SHRI B. K. P. SINHA: Sir, when the C.I.A. business was discussed last time, a desire was expressed that the text of the three articles which have appeared should be supplied to us by the Home Ministry or by the Government. I would again request the hon. Minister to supply us the text of the three articles at least three days before the motion is debated.

श्रा राजनारायण: श्रामन्, म यह चाहुगा कि जिस दिन सी० आई० ए० का मसला यहाँ पर उठा था, उसकी कार्यवाही को मंगा कर के पढ़ा जाय और उसकी कार्यवाही को पढ़कर के उसकी ग्रैविटी गंभीरता को समझ कर के और मैंने क्या कहा, सदन के और सदस्यों ने क्या कहा और आपने क्या कहा, उसके मुताबिक समय का बंटन हो। उस दिन बिल्कुल जोर देकर के कहा कि यह पहले ही दिन हो जाय। तब यह कहा गया कि क्या आप खाद्य समस्या पर और विचार करना नहीं चाहते उस पर यह हुआ कि अच्छा खाद्य समस्या के बाद हो जाय । अब खाद्य समस्या के बाद यह दूसरे हफ्ते में नहीं आया, तीसरा हफ्ता भी बीता जा रहा है और चौथा हफ्ता भी बीत जायेगा । इसलिये मैं बाअदब आपसे अर्ज कर रहा हूं कि श्री भूपेश गुप्त के प्रस्ताव को पहले लिया जाना चाहिए। मैं श्री भपेश गप्त की इस राय से सहमत हं कि बंगाल के गवर्नर को वापस बुलाने का जो उनका प्रस्ताव है उस पर सदन पहले बहस करे। बंगाल के गवर्नर इस ढंग की गतिविधि को क्यों अपना रहे हैं, इसका भी सम्बन्ध सी० आई० ए० से है। उस लिये सी० आई० ए० की रपट को ज्यादा दिनों तक टाला नहीं जा सकता और उनके प्रस्ताव के बाद सी० आई० ए० की रपट पर फौरन बहस होनी चाहिये। हम जानते हैं कि हमें बोलना पड़ेगा और हम बोलेंगे सी० आई० ए० की वजह से श्री धर्मवीर एसा कर रहे हैं। ये सारी बातें यहां आयेंगी।

SHRI I. K. GUJRAL: Sir, this is not the occasion to have a debate of this kind. Let him say it when that occasion comes.

श्री राजनारायण : इसीलिए मैं इसकी ग्रैविटी को बता रहा हं कि आप उन दोनों को साथ लाइये । बंगाल की स्थिति क्या है, उसके सम्बन्ध में घर मंत्री ने कल एक वयान दे दिया है। सारे जगत को जाहिर है कि बंगाल की स्थिति क्या है। मगर जो एक डेफिनिट मोशन है कि बंगाल के राज्यपाल को हटाया जाय, उस डेफिनिट मोशन पर अलग से बहस होनी चाहिये । आज इस बहस का होना और जरूरी हो गया है जब आपके पूराने मित्र, श्री आयंगार साहब ने पटना के बड़े गांघी मैदान में अपने इस जजवे का इजहार किया कि केन्द्रीय ताना-शाही के विरोध में देश की जनता उठे। आयंगार साहब जो लोक सभा के अध्यक्ष रह चके हैं उनका ऐसा बयान आने के बाद भिपेश गृप्त जी के प्रस्ताव की अहमियत और बढ़ गई है। इसलिये उस पर बहस सबसे पहले होनी चाहिये और अलग होनी चाहिये।

SHRI BHUPESH GUPTA: My motion will come first on Monday. We will take up the motion regarding the dismissal of the Governor. There are two motions. They must not be confused, because many of you may have different points of view. The one is quite different from another. Something has happened in Bengal, the Speaker's ruling whether it constitutional or unconstitutional, political situation arising out of it, the incidents that have taken place there, all these things can of course be discussed. But as far as the Governor is concerned, it is a substantive motion dealing only with that particular point. Therefore I submit in all earnestness and also in view of the importance of this matter, that we should give priority to this motion on Monday. And then we can take up later on Mr. Chavan's motion. As far as this is concerned, you know that we asked Mr. Chavan to make a statement. Otherwise Mr. Chavan would not have made any statement; we could not have got that statement from him. Therefore, Sir, priority should be given to my motion which is so important.

SHRI I. K. GUJRAL: Sir, the only point that I have to make is that I have read out for your information and for the information of the House the

Government's business which we request you to kindly take up in the course of the next week. About West Bengal, Sir, here is an official motion. Obviously and always, according to the Rules of Procedure, a Government motion receives precedence over the Private Member's motion.

SHRI BHUPESH GUPTA: Where is it said?

SHRI I. K. GUJRAL: Let me finish. The main point therefore is that the motion of the Home Minister is there. Whether you like to take up the two motions together or you like to take them up separately, that is naturally for you to decide. So far as I am concerned, I would submit that the substance of both the motions being the same, let them be taken up together. If for any reason in your wisdom you decide that they should be taken up separately, even then the Government motion is to get precedence.

SHRI BHUPESH GUPTA: Where is that rule? I am surprised the Minister of Parliamentary Affairs speaks in this manner. Government motion and our motion had previously been taken together. Of course, the Government motion has to be gone through; I realise it, but it is for you to decide as to which should come first on a particular day. Now here is a private Member's motion. Where does the Constitution provide that, when there is a Government motion, a private Member's motion cannot come first? If that is so, Sir, no private Member's motion would ever come, because always there is Government business to be gone through. Therefore, Sir, it is entirely in your discretion. I am not asking Government to accommodate in this matter. Now you have admitted our motion and it should have priority over the Government motion because we gave notice of our motion earlier. And Government motion has also been admitted. Last time. Sir, you kindly suggested and we agreed, and the two motions were taken together, the mo-tions on Haryana and West Bengal, although we did not like it. This time you accommodate us. At least there should be a sort of give and take. There fore, Sir,

SHRI I. K. GUJRAL: There is rule 23—the hon. Member does not really read the rules and questions under

what rule one has precence over the other. Rule 23 lays down very clearly:

"On days allotted for the transaction of Government business that business shall have precedence and the Secretary shall arrange that business m such order as the Chairman after consultation with the Leader of the Council may determine:

Provided that such order of business shall not be varied on the day that business is set down for disposal unless the Chairman is satisfied that there is sufficient ground for such variation."

SHRI BHUPESH GUPTA: Mark the words "sufficient ground".

SHRI I. K. GUJRAL: Let me finish my observations without interruptions. So let us discuss it and come to conclusion. Why should we be at cross purposes? The main thing that I am trying to submit is that all the days except Fridays are reserved for Government business. I have placed for your kind consideration the business which the Government propose to discuss in this House next week and Government's motion on West Bengal is also there. Government's motion is there and the hon. Member has also tabled a motion as a private Member. Now, whenever precedence had to be decided on. Government business had the precedence, the precedence shall be given to Government business. Although personally I have no objection and I have no reason to block his motion—I do not want to; Mr. Bhupesh Gupta should not misunderstand me, because I have absolutely no intention to block his motion—I wish the House to discuss it. But it is for you to decide, Sir, whether you would like the House to discuss both the motions together. Mr. Bhupesh Gupta has submitted that he would like them to be taken up separately. I have submitted to you that we would like them to be discussed together. Naturally, judgment is yours. Therefore my submission is that, even if, in your wisjudgment dom, you decide that the two motions should be discussed separately, even then Government motion shall have precedence.

SHRI BHUPESH GUPTA: Now he has finished. You kindly listen to me. Now he has been emphasising his point without even having regard to the recent happening. Suppose, Sir, I give a noconfidence motion in the Lok Sabha on

# [Shri Bupesh Gup'a]

Announcement re

Monday, does it mean that, unless the Government business has been gone through, the no-confidence motion cannot be discussed? On the contrary, having regard to the importance of the subject, the Government agrees to the suggestion made and says, "All right, let us quickly take up the no confidence metion." It take up the no-confidence motion." happens either on the same day or the next day. You have seen, Sir, that noconfidence motions in the other House had been taken up on the same day setting aside other Government business.

SHRI I. K. GUJRAL: Under which rule? It is no-confidence motion, not a private Member's motion.

SHRI BHUPESH GUPTA: It is not an official motion either. And here also, in this House also, Sir, you will find many such like instances, where a motion had come up for discussion on days other than Fridays also, and due to the importance of the matter Government had agreed to it and said, "All right, we take it up". There have been a number of discussions on a number of motions. There what happens? When any of our motions comes up for discussion on some days other than Fridays with your consent, Government business in the list is adjusted sometimes. Therefore, Sir, it is absolutely in your discredition. I am very glad the hon. Minister says he is not trying to block my motion. But he is trying to do something which is even worse. He is trying to create a new precedent that during week days other than on Fridays the work of the Treasury Benches shall prevail and nothing else shall prevail. You have yourself, Sir, ...

MR. CHAIRMAN: I understand your point of view, but let me tell you this. The understanding seems to have been in what the Deputy Chairman has said, namely, that there will be discussion on the Statement and "we shall keep both the things together". Now that seems to have been generally understood.

SHRI BHUPESH GUPTA: "Both the things together" but separate debate. Even if you like to club them together, you will please understand in what condition it all happened. I was speaking on the motion I gave notice of, and then Mr. Chavan suddenly said, "I am giving notice of a motion that this statement may be taken up".

MR. CHAIRMAN: Very well, if your motion comes first, you should be satisfied. Your motion comes first.

Government Business

SHRI I. K. GUJRAL: No, Government motion first.

MR. CHAIRMAN: You kindly leave it to me. I shall just get into it and then shall let you know.

SHRI BHUPESH GUPTA: On Monday, Sir, we are coming ready for it. Normally we do not insist upon it, but here the Government has taken an attitude, and I am surprised at it.

SHRI B. K. P. SINHA: Sir, I have a very brief observation to make. You have in your discretion admitted the Government motion and it shall be discussed. But it seems to me that both Opposition and Government are taking a particular view of the Constitution which is putting the whole thing topsyturvy Now, a State Government holds office during the pleasure of the Governor; a State Government holds office so long as the Legislature reposes its confidence in the Government.

SHRI A. D. MANI (Madhya Pradesh) On a point of order, Sir. This is not relevant to this item.

SHRI B. K. P. SINHA: I do not understand Mr. Mani's interruption. It seems he considers himself an expert in everything. He may be well up in journalism, let him confine himself to journalism. He does not know the A, B, C of Constitutions, yet he seems to think that he can beat anybody in it. It is very sad.

As I was saying the State Government has two masters, the Governor and the State Assembly. There is no provision in Constitution that the Government must receive the endorsement from the Centre because the State Government, in the field allotted to it. operates in an autonomous manner. (İnterruptions.)

I am finishing now, Mr. Chairman.

SHRI A. D. MANI: On a point of order, Sir. This is not relevant to the discussion of the agenda for the next

sft TTSWrrTTOT: sffaR,, #' prl" sir %H% fat^r 3TT T^T f i ^r 3?r

डिबेट तय करेंगे मैने आपको लिख कर भेजा शो आपकी तरफ से आया under consideration". मगर मैं चाहता हं कि उस पर भी आप जल्दी से जल्दी समय दे दें।

Announcement re

SHRI B. K. P. SINHA: There is no point of order, Mr. Chairman.

श्री पाजनारायण: और काशी विश्व-विद्यायल के सम्बन्ध में आपने कहा कि आप घर मंत्री और शिक्षा मंत्री को कह कर रपट मंगाएंगे। आज हमने वहां से पूरी जानकारी की, वहां के कलेक्टर से भी बात की, वहां के दूसरे सम्बन्धित लोगों से भी बात की और त्रिगुण सेन से भी बात की और सारी जान-कारं उनको दी । फिर आपकी तरफ से आया :

"Education Minister is collecting th<-information." What information\* is bein collected by the Education Minister?

मैं आपसे निवेदन करना चाहता हं और आपके जरिए अपने मित्र भूपेश गृप्त और सिंह साहब से कि जो भाषा का सवाल खडा हुआ है यह कोई मामली सवाल नहीं है। अभी पश्चिमी बंगाल हिल रहा है; इससे कई मुगे हिल जाएंगे जिसको य सम्भाल नहीं पाएंगे।

इसलिये उस पर वहस होनी चाहिये। जिस हंग से आज केन्द्र में केन्द्रीय सरकार भाषा के मसले को उलझा रही है, जिस ढंग से हिन्दी सुबों में लोगों को दबाया है इसने आज मबसे ज्यादा लोगों का घ्यान आकर्षित किया है।

SHRI I. K. GUJRAL: Sir, on a point of order. Is there any necessity for his inflicting a speech?

MR. CHAIRMAN: Mr. Rajnarain, I have understood your point of order. You please sit down.

SHRI B. K. P. SINHA: Sir, let me have my say. I sat down because two hon. Members rose on a point of order and obviously an impression was created as if the point of order was connected with something which I was stressing. Then the hon. Member introduces a matter which has nothing to do with what I was saying.

Government Business

MR. CHAIRMAN: He was anxious about some other matter.

श्री राजनारायण: सिंह साहब कौन से प्बाइंट पर बोल रहें यह हमें समझायें।

MR. CHAIRMAN: I have understood your point of order and I shall reply to

Mr. Sinha, you want to say about

SHRI B. K. P. SINHA: The point I was stressing is this. But if I am stopped because people begin to shout, there can be no proper conduct of business in this House and then the rule becomes that whoever shouts most, gets the chance. When I say something which is not irrelevant, because some people take a different view they want to shout others down. Does it mean that those who cannot over-shout them, who have not strong lungs, must be stopped? It is something I do not understand.

«ft TI-iMK-IgT : faf sft ?T Jfto 5JTRT *Vttxfe* ^T?ir I?

SHRI BHUPESH GUPTA: I hope the hon. Member is not singing or whispering.

MR. CHAIRMAN: Mr. Gupta, let him have his say.

SHRI B. K. P. SINHA: My point is this. I accept your judgment in this case but it is unusual, it is against the Constitution that such a motion is discussed and debated in this House, because the West Bengal Government exists because of something that happens in Bengal, its existence does not depend upon the endorsement of Parliament. A mere Resolution of Parliament cannot change even a law, much less can it change the character of the Constitution. Therefore while I accept your verdict in this particular case, I would urge a point of cau-tion before you that in future such motions should not be admitted and debated in this House.

SHRI NIREN GHOSH (West Bengal): It is the Government of your Party which is bringing in this motion and in future also we shall certainly debate such

Announcement re

MR. **CHAIRMAN:** Mr. Bhupesh Gupta, my feeling is that your motion will come first and you will say what you have to say. Then the Home Minister will move his motion and he will say what he has to say. Then you will reply and he will reply.

SHRI BHUPESH GUPTA: Do you mean to say that I am making it a personal matter? It is not that I wish to move my motion before the Home Minister. That is not the issue. I want a separate debate so that the entire House concentrates its ottention on one single thing, which is a very vital

SHRI I. K. GUJRAL: What is that?

SHRI BHUPESH GUPTA: ... thing. This is the first time that such a thing has been brought in the Houses of Parliament, namely, the demand or recommendation for the dismissal of a Governor and I would not like the minds and thoughts of Members of the House to be distracted from that thing to other matters which will necessarily come up if both are taken up together. Sir, I am very glad that in one matter you think that I am superior to the Home Minister but I do not wish to be placed that way. I would request you to understand our position. On our motion we discuss the constitutional, political and practical aspects as to whether our demand or our recommending to the President the dismissal of this particular Governor is right or wrong; nothing else we shall bring in but on the other thing the Speaker will be brought in; so many other things will come in and they will all get mixed up. I think it is in your discretion; if you think this matter is of great importance you can allow this thing. great Certainly this raises very grave issues especially when a former Governor why? He is still Governor—is speaking in this manner about what should be 'the functions of the Governor and all that. I hope, being an ex-Governor yourself, you will realise the agony in ou<sub>r</sub> hearts and the impact of public feeling and I hope you will kindly exercise your discretion. Let me speak last. Let the Home Minister move his motion and let that debate be over first. Later on our motion may be taken

up. I am ready for that but you should not misunderstand our position.

SHRI I. K. GUJRAL: I think unnecessarily there is some slight feeling on the part of the hon. Member. You will kindly recall that even when the hon. Home Minister was making a statement here—unfortunately I was not present but am told—even at that stage the Home Minister said that if the hon. Member wants to move his motion, first he may do so. On that there is no going back.

Government Business

The second point is whether there should be two debates or one. A debate on the Governor's powers has already taken place and that is a part of it. The Government motion is that the statement of the Home Minister should be considered etc. Paragraph 3 of the Home Minister's statement refers to the dismissal by the Governor of a particular Ministry for particular reasons and therefore the statement covers all what Mr. Bhupesh Gupta is saying. It will not be a good thing for us to start discussing the parts first and then the whole later. The statement is a comprehensive one and Mr. Bhupesh Gupta will have the chance to discuss and debate all the points he wants to raise. Similarly other Members also will have the chance to raise whatever they wish to. I therefore submit for your consideration that I think two separate debates will not be necessary and perhaps the time of this hon. House will be saved by having a consolidated debate.

SHRI BHUPESH GUPTA: In that case my difficulty is this. Suppose I am the mover, I will speak on the motion. Then when do I speak on the other thing?

श्री राजनारायण : श्रीमान यह देखिये कि यह सवाल श्री भूपेश गुप्त और श्री गजराल का नहीं है। आपसे साग्रह निवेदन है कि राज्यपाल को हटाने का जो प्रस्ताव है उस पर अलग डिबेट हो और उस पर पहले डिबेट हो क्योंकि सारी की सारो बातें तो वहीं से शरू हुई हैं, राज्यपाल 🦠 फंक्शंस से । आयंगार साहब ने पटना गांघी मैदान की सभा में कहा है कि केन्द्र की तानाशाही नहीं चलनी चाहिये। फिर भी हम नहीं समझ पाते कि यह सदन, यह आगस्ट हाउस, इस महत्वपूर्ण सवाल पर अपनी राय का इजहार न करे। यह श्रो

भृषेश गुप्त का सवाल नहीं है राष्ट्र का सवाल है, देश का सवाल है।

**Announcementre** 

SHRI I. K. GUJRAL : How does that come in?

श्री राजनारायण : यह सवाल श्री गुजरालं और भूपेश गुप्ता का आपसी सम्बन्धों का नहीं है, यह सवाल है सारे देश के सम्बन्ध का, संविधान के सम्बन्ध का, राष्ट्र के सम्बन्ध का, इस पर पहले बहस होनी चाहिये। आज यह सरकार इस देश में फौजी त.न।शाही व्यवस्था लाना चाहती है। मैं आपसे निवेदन करता हूं कि इसमें श्री भूपेश गुप्त के प्रस्ताव को प्रायरिटी दें, उस पर अलग बहस हो और घर मंत्री के प्रस्ताव पर

SHRI I. K. GUJRAL: Sir, since all this is a matter of details as to what and how we should discuss, if the hon. Mem- | ber agrees you can settle these things in your Chamber perhaps.

श्री राजनारायण: वह तो चेयरमैन ने पहले ही कर दिया है।

SHRI I. K. GUJRAL: What? Speech again?

SHRI M. P. BHARGAVA (Uttar Pradesh): Sir, I would like to draw your attention to yesterday's proceedings in this House.

श्री राजनारायणः श्रीमन्, आप कृपा करके सुनिये । इस पर सेपरेट डिबेट होनी चाहिये ।

SHRI M. P. BHARGAVA: It says here:

"The Deputy Chairman: Also there will be a discussion on this statement and we shall keep both the things together."

Later on the Deputy Chairman said:

"We shall have it on Monday after Question Hour and the Minister may reply in the evening. I think that suits the Home Minister as well. There will be no questions, no discussion, on this now." For all this, Mr. Chavan said 'Yes' and then Mr. Bhupesh Gupta said:

"I am very glad, Madam Deputy Chairman, that what you have given out satisfies us and therefore I will not quarrel with you. But one thing you should allow . . . ."

And then he raises something else.

SHRI BHUPESH GUPTA: Read that

SHRI M. P. BHARGAVA: The arrangement suggested by the Deputy Chairman that both the questions be taken up together had been agreed to by Mr. Bhupesh Gupta and I do not know why he wants to go back on what he has said yesterday.

SHRI BHUPESH GUPTA: Sir, I must say that I did not . . .

SHRI M. P. BHARGAVA: I have quoted your words when you said: "I am very glad that what you have given out satisfies us and therefore I will not quarrel with you." *{Interruptions}* I have not finished yet. So what I would suggest is, let Mr. Bhupesh Gupta move him motion first and then the Home Minister moves his motion and then the debate on the two motions goes on simultaneously. At the end Mr. Bhupesh Gupta will reply and then finally the Home Minister will give his reply. That should be the procedure as was laid down yesterday.

SHRI NIREN GHOSH: No, no. We want a separate debate.

SHRI BHUPESH GUPTA: Mr. Bhargava is not fair when he says that this has been agreed to. Yesterday we got the Chair to permit a debate on the statement of the Home Minister and I said that we were satisfied because we were anxious to get an opportunity to discuss his statement at length. That should not be confused with the other proposition. Anyhow, in whatever way we may have put it, that was in relation to that particular statement being debated upon.

SHRI M. P. BHARGAVA: No, no.

SHRI BHUPESH GUPTA: Before that I asked what about my thing. As far as you, Congress people, are concerned, you never correct yourselves.

[Shri Bhupesh Gupta]

We do correct ourselves. Suppose, I am wrong, I correct myself in consultation with my colleague and I accept his suggestion.

SHRI M. P. BHARGAVA: Mr. Chairman, to put the record straight I read out from yesterday's debate. (*Interruptions*) In reply to the question he then raised, Madam Deputy Chairman said that she had not seen it and after that she said that both would be taken up together.

SHRI BHUPESH GUPTA: You need not indulge in shadow boxing. Suppose everything I said is there in the way you mean it. I think I am a small man. I submit to the suggestion made by my colleagues and I do like...

SHRI I. K. GUJRAL: Mr. Chairman, on a point of order. You have heard both sides. Whatever ruling you give, we will bow our head to you. Please decide.

श्री राजनारायण : श्रीमन् पहले पाइन्ट समझ लें। अपने चैम्बर में बुलाकर सब से बात कर लें।

(Interruptions)

SHRI M. P. BHARGAVA: Let us decide it here and now.

SHRI RAJNARAIN: You cannot bind the Chairman like this.

SHRI BHUPESH GUPTA: I hope you will agree. We will leave it entirely in your hands. Is that right?

SHRI I. K. GUJRAL: Agree.

SHRI BHUPESH GUPTA: Mr. Chairman, about the CIA documents, they should be circulated by the Government.

SHRI I. K. GUJRAL: Nowhere it is done. The motion is not ours. We have not got axiy motion. The motion is that of non-official Members and we have not taken cognisance of it. We have not got these documents, etc...

SHRI BHUPESH GUPTA: I take serious objection to it.

SHRI I. K. GUJRAL: Let me finish please. I am presuming one thing. Whatever has been there about the CIA is

causing concern to us. There is no doubt that such activities have to be strongly dealt with. These two things are fundamental hypotheses. So far as these three articles are concerned, it is very difficult for me to take responsibility to get those copies circulated to Members. I have myself not read these articles. Since Mr. Bhupesh Gupta has got them...

श्री राजनारायण : गुजराल साहब आपको माल्म नहीं है। सरकार कहती है कि उसके पास है।

MR. CHAIRMAN: I do not know the procedure in this matter.

(Interruptions)

SHRI BHUPESH GUPTA: The motion is in my name. We have received a copy of the translation. The Home Minister has said that he has got the first article. I am sure they must have received copies of the translation from Russian of the other two articles.

MR. CHAIRMAN: You can request the Home Minister or you can yourself supply it.

SHRI BHUPESH GUPTA: Let the Prime Minister make an application to the Communist Party of India. We may consider supplying for the benefit of the Government sone conies of the translation of the three articles.

MR. CHAIRMAN: You may writs to her.

SHRI BHUPESH GUPTA: The question is the translation may be questioned. Therefore, I say let the Government give their translation. They have an Embassy there in Moscow where they are being translated. I was in Moscow the other day and I found it.

MR. CHAIRMAN: It is a small matter and you may write to the Home Minister.

SHRI BHUPESH GUPTA: We should get the translation from the Government, so that on the basis of the Government's copies ...

MR. CHAIRMAN: You may write to the Home Minister.

SHRI NIREN GHOSH: If it is laid on the Table of the House, the House can circulate it.

2181

MR. CHAIRMAN: As regards the matter regarding Banaras, the Education Minister told me that they are collecting certain facts and I shall certainly tell you on Monday. I sent it to the Education Minister. He has sent word that he is collecting some facts. Certainly you will have a reply.

The House adjourns till 2.30 P.M.

The House then adjourned for lunch at thirty-four minutes past one of the clock.

The House reassembled after lunch at halfpast two of the clock. THE DEPUTY CHAIRMAN in the Chair.

### MESSAGES FROM LOK SABHA

- I. THE COTTON TEXTILE COMPANIES (MANAGEMENT OF UNDERTAKINGS AND LIQUIDATION OR RECONSTRUCTION) BILL, 1967.
- II. THE CONSTITUTION (AMEND-MENT) BILL, 1967 (AMENDMENT OF ARTICLE 368) BY SHRI NATH PAI, M. P.
- III. THE TAXATION LAWS (AMEND-MENT) BILL, 1967.

SECRETARY: Madam, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary of the Lok Sabha :-

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith the Cotton Textile Companies (Management of Undertakings Liquidation and Reconstruction) Bill, 1967, as passed by Lok Sabha at its sitting held on the 28th November, 1967."

## n

"I am directed to inform Rajya Sabha that Lok Sabha, at its sitting held on the 30th November, 1967, has adopted the following motion further extending the time for presentation of the Report of the Joint Committee of the Houses on the Constitution (Amendment) Bill, 1967 (Amendment of article 368) by Shri Nath Pai, M. P. :-

### MOTION

That the time appointed for the presentation of the Report of the Joint Committee on the Bill further to amend the Constitution of India, be further extended up to the first day of the next session'.'

111

Amendment Bill, 1967

'In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith the Taxation Laws (Amendment) Bill, 1967, as passed by Lok Sabha at its sitting held on the 29th November, 1967.

The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India.

Madam, I lay a copy each of the Cotton Textile Companies (Management Undertakings Liquidation and Reconstruction) Bill, 1967, and the Taxation Laws (Amendment) Bill, 1967, on the Table.

THE CONSTITUTION (AMEND-MENT) BILL, 1967 (To amend the Preamble) SHRI S. K.

VAISHAMPAYEN (Maharashtra): Madam, I move for leave to introduce a Bill further to amend the Constitution of India.

The question was put and the motion was adopted.

SHRI S. K. VAISHAMPAYEN: Madam, I introduce the Bill.

## THE HINDU MARRIAGE (AMENDMENT) BILL, 1967 (To amend section J)

VAISHAMPAYEN K. (Maharashtra): Madam, I move for leave to introduce a Bill further to amend the Hindu Marriage Act, 1955.

The question was put and the motion was adopted.

SHRI S. K. VAISHAMPAYEN: Madam, I introduce the Bill.

### THE ANTIQUITIES (EXPORT CONTROL) AMENDMENT BILL, 1967

(To amend sections 2 and 7 and substitution of *new section for section 6)* 

SHRI G. R. PATIL (Maharashtra): Madam, I move for leave to introduce a Bill further to amend the Antiquities (Export Control) Act, 1947.

The question was put and the motion was adopted.

SHRI G. R. PATIL: Madam, I introduce the Bill.